

SHRI MORARJI DESAI : I do not know. Whatever it is, this is what happened then. But I must say I have no knowledge about that.

Then about what the hon. Member says about some evasion in income-tax, that is being inquired into.

SHRI S. M. BANERJEE : He has not answered the first part of my question which is the main question. The bank is said to have advanced the money against Indian Iron shares at a margin of 30 per cent only when normally it should be 40 to 50 per cent.

SHRI INDRAJIT GUPTA : Punjab National Bank.

SHRI MORARJI DESAI : There are different margins with different banks. The Reserve Bank has told them that they must observe these margins more properly and there should not be any different between different shares. I have already said that in my statement but the hon. Member was sleeping at that time.

12.46 Hrs.

PAPER LAID ON THE TABLE

NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS REGULATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (**SHRI M. R. KRISHNA**): I beg to lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1968 (Hindi and English versions) published in Notification No. S.R.O. 16-E in Gazette of India dated the 29th October, 1968, under section 185 of the Navy Act, 1957. [*Placed in Library. See No. LT-2205/68.*]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

'I am directed to inform the Lok Sabha that the Rajya Sabha, as its sitting held on Tuesday, the 19th November, 1968, adopted the following motion in regard

to the presentation of the Report of the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967 :—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, be further extended upto the last day of the 66th (November-December, 1968) Session of the Rajya Sabha."

12.47 Hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-NINTH REPORT

SHRI KHADILKAR (Khed) : I present the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions.

PUBLIC ACCOUNTS COMMITTEE
THIRTY-SECOND REPORT

SHRI M. R. MASANI (Rajkot) : I present the Thirty-second Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Seventy-second Report (Third Lok Sabha) relating to Appropriation Accounts (Railways) 1964-65 and Audit Report (Railways) 1966.

12.47½ Hrs.

DEPOSIT INSURANCE CORPORATION (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (**SHRI K. C. PANT**) : Sir, on behalf of Shri Morarji Desai, I rise to move that